

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March, 2022 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.3.2022 Monday At 10.30 A.M.	-	L-1/261/2021/CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021.
9.3.2022 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	244/MP/2021	AREPRL	Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events (<i>On admission</i>).
	2.	44/MP/2022	TPDDL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff) Regulations, 2019 seeking adjudication of dispute with NTPC Ltd. in terms of the Order dated 17.01.2022 passed in WP (C) 10026 of 2020 (<i>On admission</i>).
	3.	525/MP/2020	SREL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Commission for inter alia resolving discrepancies arising on account of conflict between the SCOD under the PPA and the date of operationalization of connectivity and long term access, for seeking recognition of Change in Law and Force Majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to exemption from payment of transmission charges, opening a Letter of Credit for PoC charges and quashing of the Default Notice issued by the CTU.
	4.	551/MP/2020	ASPIL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for Grant of Connectivity to Projects based on Renewable Sources to Inter-State Transmission System seeking relaxation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated pooling sub-station.
	5.	580/MP/2020	RenewTN	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and SECI.
	6.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind

				Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges (Interlocutory application seeking stay against invocation of Performance Bank Guarantee).
	7.	583/MP/2020 alongwith I.A. No's.68&76/2021	SUCL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals and legal and Regulatory Provisions (Interlocutory applications for immediately release the Bank Guarantee of 2 x 12.5 crore and adding additional grounds and additional prayers)
	8.	628/MP/2020	APIL	Petition under Sections 79(1)(c), (f) and (k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long-term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
	9.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner
	10.	133/MP/2021 alongwith I.A.No.52/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding (Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021 and restraining the Respondents from taking any coercive action against the Petitioner).
	11.	195/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and, Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited
10.3.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	57/MP/2022	HPPTCL	Petition for inclusion of 220kV D/C Charor-Banala Transmission line under PoC mechanism for recovery of Transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations,2020 (<i>On admission</i>)
	2.	701/MP/2020	SPICCP	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated

			5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner (Interlocutory application restraining respondent from encashing the bank guarantees or taking any other coercive or precipitative action).
3.	727/MP/2020	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-State transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner herein.
4.	380/MP/2019	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation
5.	334/MP/2019	ERLDC	Petition for non-compliance of Section 29 of the Electricity Act, 2003, Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act, 2003
6.	272/MP/2021 alongwith I.A.No.88/2021	MBP(MP)L	Petition under Section 79 of the Electricity Act 2003 read with Clause 9 and 10 of Billing, Collection & Disbursement Procedure dated 1.1.2021 seeking directions to quash and set aside the bilateral bills issued by Central Transmission Utility of India Limited on behalf of Power Grid Corporation of India Limited towards Bilateral Transmission Charges for the Connectivity Transmission Line (i.e., 400 kV Anuppur-Jabalpur Transmission Line) for the Billing Months January 2021 to December 2021. (Interlocutory application inter- alia for no coercive action)
7.	94/MP/2021	CTU	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for installation of optical ground wire on the 400 kV Kurukshetra-Malerkotla Transmission Line established under the Northern Region System Strengthening Scheme XXXI(B)
8.	92/MP/2018	SEPL	Petition seeking direction to respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long-Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent No. 1 to the Petitioner.

	9.	286/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 8800 MW Solar Power Plants connected to the Inter-State Transmission System (ISTS) linked with setting up of Solar Manufacturing Plant, selected through Competitive Bidding process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent communications.
14.3.2022 Monday At 10.30 A.M.	-	No.L1/02/2022 CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Payment of Fees)(Third Amendment) Regulations, 2022.
15.3.2022 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	368/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Thermal Power Station II 1470 MW (TPS- II Stage I 630 MW and Stage II 840 MW) for the period from 1.4.2014 to 31.3.2019
	2.	385/GT/2020	NLCIL	Petition for fixation of tariff for NLCILs Thermal Power Station II 1470 MW (TPS- II Stage I 630 MW and Stage II 840 MW) for the period from 1.4.2019 to 31.3.2024.
	3.	233/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Ranganadi Hydro Electric Power Plant (3 x 135 MW = 405 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	4.	279/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Tripura Gas Based Power Plant (TGBP) (65.42x1+35.58x1=101 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	5.	548/GT/2020	NEEPCO	Petition for approval of tariff in respect of 110 MW Pare H.E Project for the useful plant life of 40 years.
	6.	575/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014- 19 and for determination of tariff for the period 2019-24 in respect of the Raghunathpur Thermal Power Station, Phase-I, Units-1 and 2 (2 x 600 MW).
	7.	302/GT/2020	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	431/GT/2020	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station St-I (420 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	287/GT/2020	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station St-III for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	10.	427/GT/2020	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station St-III (210 MW) for the period from 1.4.2019 to 31.3.2024.
21.3.2022 Monday At 10.30 A.M. Miscellaneous Petitions	1.	213/MP/2021	EEIPL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Grant of Connectivity, Medium-Term Open Access and Long-Term Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Revised Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Energy Sources to Inter-State Transmission Systems dated 20.2.2021 seeking directions in respect of the Connectivity Bank Guarantee submitted by Petitioner for setting up a 175 MW power plant in Bellary District, Karnataka as part of the 1200 MW ISTS-connected wind projects of the Solar Energy Corporation of India (<i>On admission</i>).
	2.	220/MP/2021	KBUNL	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3 (25), 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 24.7.2020 to 2.10.2020 in respect of MTPS Stage-II (2x195 MW) (<i>On admission</i>).

3.	56/MP/2022	ReNew	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (<i>On admission</i>).
4.	245/MP/2021	NTPC	Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024 (<i>on admission</i>).
5.	250/MP/2021	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 22.3.2021 in Petition No. 405/MP/2019; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Dakshin Haryana Bijli Vitran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited, Haryana Power Generation Corporation Limited, and PTC India Limited (<i>On admission</i>).
6.	24/AT/2022	NBTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Nangalbibra - Bongaigaon Transmission Limited
7.	33/TL/2022	NBTL	Petition under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Nangalbibra - Bongaigaon Transmission Limited.
8.	279/TD/2021	KIPL	Petition for the grant of trading licence in favour of Kundan International Private Limited.
9.	257/TL/2021	PKATL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission License for implementation of 125 MVAR,420 kV Bus Reactor at Kala Amb on the RTM route to NRSS XXXI (A) Transmission Limited (now known as POWERGRID Kala Amb Transmission Limited)
10.	262/TD/2021	IESPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence in electricity.
11.	3/TD/2022	RIL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter State trading licence in electricity.
12.	248/MP/2021	POSOCO	Petition filed for approval of manpower plan and associated HR expenses of POSOCO for the control period 2019-24 in compliance of the directions of the Central Electricity Regulatory Commission in Petition Nos. 375/MP/2019, 374/MP/2019,376/MP/2019, 378/MP/2019, 400/MP/2019 and 399/MP/2019.
13.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
14	117/MP/2019	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 27.4.2018 under the National Solar Mission Phase-II, Batch-IV, and Tranche-XII seeking extension of the Scheduled

				Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantees.
	15.	122/MP/2019	EP(MP)L	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in raising Bill-3 in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010
	16.	492/MP/2020	DBPL	Petition under Section 79 (1) (c), 79 (1)(d), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, for adjudication of dispute arising out of the action of Power Grid Corporation of India in relation to Bill-3 raised in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Billing, Collection, Disbursement (BCD) Procedure and inter-alia, seeking declaration that the Petitioner is entitled for complete offset of charges billed in Bill-1 as well as Bill-3, in the event the quantum of transmission corridor availed by the Petitioner in any region is, for the corresponding period, equal to or more than the target region LTA quantum and for refund of monthly POC charges paid under Bill-3
	17.	132/MP/2019	Indian Railways	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bharatiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.
22.3.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	78/MP/2022 alongwith I.A.No.9/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of Power Purchase Agreement dated 3.7.2020 executed between M/s Masaya Solar Energy Private Limited and Solar Energy Corporation of India Ltd. inter alia seeking extension of time for achieving Financial Closure, Land Acquisition and extension of the Scheduled Commissioning Date of the 300 MW solar power project in terms of Power Purchase Agreement dated 3.7.2020, on account of the Force Majeure event beyond the reasonable control of the Petitioner, (Interlocutory application for seeking ex-parte interim relief).
	2.	79/MP/2020 alongwith I.A.No.10/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020 (Interlocutory application for seeking ex-party interim <i>(On admission)</i>)
	3	193/MP/2021	AP&NR	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 <i>inter alia</i> seeking direction to the Respondents to refund the amounts wrongfully deducted by the Respondents from the bills raised by the Petitioner and a direction to the Respondents to execute Supplementary Power Purchase Agreements under Round (iii) of the Shakti Scheme before 30.9.2021 <i>(On admission)</i> .
	4.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of mines for supply of coal <i>(on admission)</i> .

5.	199/MP/2021	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 and Article 8 of the Power Purchase Agreements dated 29.6.2012 and 23.8.2013 entered into between the Petitioner and the Respondent, for recovery of Late Payment Surcharge on the monthly bills of the Petitioner (<i>on admission</i>).
6.	200/MP/2021	GRACE	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (<i>on admission</i>).
7.	201/MP/2021	LFA	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (<i>on admission</i>).
8.	278/MP/2018	JITPL	Petition under Sections 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
9.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
10.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
11.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
12.	183/MP/2019	JITPL	Petition under Section 79(1) (b) and 79 (1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Power Procurement (APP) executed between Petitioner and Respondent No. 2 to 5.
13.	83/MP/2019 alongwith I.A.Nos.59&61/2019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI Interlocutory applications moved by Respondents Manikaran Power Limited and GMR Energy Trading Limited seeking dismissal of the petition filed by the petitioner) .
14.	403/MP/2019 alongwith I.A.No.10/2020	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018(Interlocutory application seeking interim reliefs).
15.	216/MP/2021	DBPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Tata Power Trading Company Limited (TPDCL) and, with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018 (<i>On admission</i>).
16.	1/MP/2012	SSL	Petition for levy of UI charges in Violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and Related Matters) Regulations, 2009 and back-up supply charges under the Karnataka Electricity Regulatory Commission (Open Access)

				Regulations, 2004 for an Inter State Open access transaction (Received by way of remand form APTEL).
	17.	10/MP/2014	SSL	Petition for refund of the back- up supply charges collected from the Petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008.(Received by way of remand form APTEL).
	18.	124/MP/2012	FTL	Petition for illegal levy of UI charges and back-up supply charges under Inter-State Open access in violation of Central Electricity Regulatory Commissions Regulations. (Received by way of remand form APTEL).
	19.	82/MP/2013	DMPL	Petition for levy of back- up supply charges and withholding of UI Charges during the grant of Inter State Open Access. (Received by way of remand form APTEL).
	20.	70/MP/2018	GBL	Petition for a direction to the Respondent to refund the Back-up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, by contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.
24.3.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	238/MP/2021	NTPC	Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Orders dated 09.10.2018, 12.4.2019 and 18.04.2019 in Petition No. 188/MP/2017 and Batch, Petition No. 206/MP/2018 and Batch and Petition No. 164/MP/2018 and Batch respectively seeking consequential recovery of the amount of Rs. 22.71 Crores from Karnataka-DISCOMS, paid by the Petitioner as an Intermediary Procurer to Solar Power Developers towards the claim of Change in Law (<i>On admission</i>).
	2.	240/MP/2021 alongwith I.A.No.83/2021	Powerica	Petition for grant of Stage- II Connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access In Inter-State Transmission And Related Matters) Regulations, 2009 (Connectivity Regulations) and Petition for Seeking Appropriate Directions by this Commission on Respondent No. 1 to grant Physical Connectivity for the Petitioners Project with present Transformer Capacity of 55 MVA for Achieving Early Commissioning of Approx. 27 MW Out of the total project capacity of 50.6 MW (Interlocutory application for declaration of grant of connectivity to the applicant) (<i>On admission</i>).
	3.	276/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 500 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
	4.	277/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 450 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
	5.	278/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 450 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid

				Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
6.	280/TL/2021	KNTL		Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal-Narendra Transmission Limited
7.	258/AT/2021	SECI		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 400 MW Renewable Energy Projects connected to inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 3.8.2017 (Solar), 8.12.2017 (Wind), 11.10.2019(draft)/14.10.2020 (Notified) [wind-solar hybrid] of the Government of India.
8.	260/AT/2021	SECI		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1200 MW Wind Power Projects (Tranche-x) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the guidelines dated 8.12.2017 of the Ministry of Power, Government of India.
9.	284/TD/2021	AEINETPL		Petition under Section 15(1) of the Electricity Act, 2003 read with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading Licence.
10.	48/TL/2022	SNTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar New Transmission Limited
11.	49/AT/2022	SNTL		Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Sikar New Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
12.	50/TL/2022	SATL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar-II Aligarh Transmission Limited.
13.	51/AT/2022	SATL		Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Sikar-II Aligarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	637/MP/2020	JPL		Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the Haryana PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19.
15.	136/MP/2019	ACMERSP		Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private

				Limited having 100 MW (50 MWx2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I.
	16.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
	17.	54/MP/2021	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited.
	18.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in order dated 16.5.2019 in Petition No. 284/MP/2018.
	19.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
29.3.2022 Tuesday At 10.30 A.M. Miscellaneous/ Review Petitions	1.	21/TT/2022 alongwith I.A.No.6/2022	PKTCL	Petition for approval of truing up of transmission tariff for 2014-19 Tariff Block and determination of transmission tariff for 2019-24 Tariff Block for transmission line elements covered under the Transmission Project of Parbati Koldam Transmission Company Limited(Interlocutory application for refund the excess tariff collected during FY 2014-19 and FY 2019-21, and permission to bill the beneficiaries based on the proposed Transmission Charges for the control period FY 2014-19 to FY 2019-24 in the True-up and Tariff Petitions).
	2.	I.A.No.4/2022 in Petition No.92/MP/2021	EPL	Interlocutory application for placing on record subsequent events and praying for directions in Petition No.92/MP/2021(Petition under Section 79 (1) (c) and (d) of the Electricity Act, 2003 ('the Act') in terms of the direction issued pursuant to the 2nd Meeting of Validation Committee for the application Period from 1st July 2020 to 30th September, 2020 for implementation of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 ("Validation Committee").
Coram: Chairperson Member (ISJ) Member (AG) Member (AKS)	3.	2/RP/2022	PGCIL	Petition seeking review of the order dated 19.8.2021 in Petition No. 468/TT/2020 (On admission)
	4.	23/RP/2021	PGCIL	Petition seeking review of the order dated 2.6.2021 in Petition No. 132/TT/2020
Coram: Chairperson Member (ISJ) Member (AG)	5.	4/RP/ 2022	MPL	Petition for review of Order dated 8.1.2022 in Petition No. 408/GT/2020 for truing-up of Generation Tariff for FY 2014-19 tariff period and determination of Generation Tariff for FY 2019-24 tariff period in respect of Maithon Right Bank Thermal Power Project (1050 MW) of Maithon Power Limited(On admission) .
	6.	15/RP/2021	PGCIL	Petition for review of the order dated 8.2.2021 in Petition No. 84/TT/2020
	7.	17/RP/2021	PGCIL	Petition for review of the order dated 8.2.2021 in Petition No. 85/TT/2020
Coram: Chairperson Member (AG) Member (PKS)	8.	26/RP/2021	JPL	Petition seeking review of the Order dated 24.11.2021 in Petition No.560/MP/2020 (On admission) .
Coram: Chairperson	9.	5/RP/2022	TPL	Petition under Section 94(1)(f) of the Electricity Act read with Regulation 103 of the CERC (Conduct of Business)

Member (ISJ)				Regulations 1999 seeking review of the PoC Order dated 6.3.2020 in Petition No. L-1/44/2010-CERC (<i>On admission</i>).
	10.	5/RP/2020	KPTCL	Petition seeking review of the order dated 8.11.2019 in Petition No. 361/TT/2018.
	11.	93/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region.
Coram: Member (ISJ) Member (AG)	12.	19/RP/2021	PGCIL	Petition for review of the order dated 2.2.2021 in Petition No. 312/TT/2020.
30.3.2022 Wednesday At 10.30 A.M.	1.	No.RA14026(11) /1/2022-CERC	Public Hearing	Public Hearing on the Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022
31.3.2022 Thursday At 10.30 A.M. Generation Tariff Petitions	1.	221/GT/2020	NTPC	Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise.
	2.	191/GT/2020	NTPC	Petition for revision of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	3.	424/GT/2020	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024.
	4.	231/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-II (2x250 MW) for the period from the anticipated COD of Unit 8 (Unit 1 of stage-II) to 31.3.2024.
	5.	291/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chamera-II Power Station and for determination of tariff for the period 2019-24 in respect of Chamera-II Power Station.
	6.	298/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Teesta-V Power Station and for determination of tariff for the period 2019-24 in respect of Teesta-V Power Station.
	7.	564/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of the Koderma Thermal Power Station, Units-I and II (1000 MW).
	8.	361/GT/2020	PPCL	Petition for truing up of tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the MYT period 1.4.2014 to 31.3.2019
	9.	371/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Khandong Hydro Electric Plant (2 x 25 =50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO Ltd.), Shillong.
	10.	397/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Khandong Hydro Electric Power Plant (2 x 25 MW = 50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
28.3.2022